

MR. SPEAKER : The question is :

"That in pursuance of paragraph 1 of the Ministry of Education, Social Welfare and Culture, Resolution No. 36/1/72-M, dated the 13th April, 1972, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Advisory Board of Archaeology, subject to the other provisions of the said Resolution."

The motion was adopted.

12.08 hrs.

INCOME-TAX (AMENDMENT) BILL, 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961 and to provide for barring, in the computation of total income in respect of certain assessment years prior to the assessment year 1962-63, deduction of amounts paid on account of wealth-tax.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961 and to provide for barring, in the computation of total income in respect of certain assessment years prior to the assessment year 1962-63, deduction of amounts paid on account of wealth-tax".

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce the Bill.

STATEMENT RE INCOME-TAX (AMENDMENT) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1972, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

PUBLIC DEBT (AMENDMENT) BILL†

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to move for leave to introduce a Bill further to amend the Public Debt Act, 1944.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Public Debt Act, 1944."

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce the Bill.

MR. SPEAKER : There are some zero hour matters.

SHRI DINEN BHATTACHARYYA (Sarampore) : Under rule 377 I sent to you for two consecutive days a letter seeking your permission to raise the matter about the withdrawal of emergency. After the Simla Pact the Emergency loses its meaning. Let the Government come forward with a statement.

MR. SPEAKER : These matters should come on a motion.

SHRI DINEN BHATTACHARYYA : This shows how the Government is dishonest.

SHRI PILOO MODY (Godhra) : Not dishonest, crooked.

SHRI DINEN BHATTACHARYYA : We passed the Defence of India Rules last year in three minutes. They gave powers to the government to keep a man without trial for three years. Now our people are suffering.

MR. SPEAKER : He should come forward with a regular motion.

SHRI DINEN BHATTACHARYYA : I want that the government must clarify the position whether they will continue with the emergency. Shrimati Indira Gandhi says that neither India nor Pakistan wants a war. Then why should the emergency continue ?

*Published in Gazette of India Extraordinary Part II, Section 2, dated 8-8-72.

†Introduced with the recommendation of the President.

‡Published in Gazette of India Extraordinary, Part II, section 2, dated 8-8-72.